

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-125/2008(Pt.)/ 2899 /A

From :- Smti Pronita Morang,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Registrar,
Gauhati High Court,
Aizawl Bench, Aizawl.

Dated Guwahati the 25th April, 2025.

Sub:- **Casual leave.**

Ref:- Your letter No.P.20012/1/2025-HC(AB)/22 dated 22.04.2025.

Sir,

With reference to the above, I am directed to inform you that Smti R. Vanlalchami, District & Sessions Judge, Lunglei Judicial District, Mizoram has been granted **casual leave on 15.04.2025 and 16.04.2025, along with station leave permission from 12.04.2025 to 21.04.2025.** A senior Judicial Officer available at the station would remain in-charge of her Court and Office during her absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-125/2008(Pt.)/2900 -2901 /A, dated , 25-04-2025

Copy to:

1. Smti R. Vanlalchami, District & Sessions Judge, Lunglei Judicial District, Mizoram.
2. The Project Manager, Gauhati High Court.

25.04.25
JT. REGISTRAR (VIGILANCE)

Dated